

To

The Worthy Principal District & Sessions Judge,  
Anantnag

Subject: - Report with regard to undated cases as on 15-05-2017.

**No:-Ang/So/93**

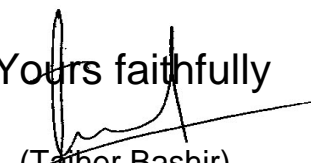
**Dated:- 15-05-2017**

Sir,

With reverence and regards on the subject cited above, it is submitted that the clerical staff of Additional District & Sessions, Special Mobile Magistrate and Criminal Ahlimad of Munsiff are not carrying proceedings of cases entered in CIS on regular basis, which results increase in undated cases on NDJ site. We have several times requested them to carry proceeding of cases on daily basis but they don't pay any attention to it. Moreover, the court wise breakup of undated cases in CIS software as on date 15-05-2017 server time at 11:00 AM is given below:-

S No.	Name of Court	Civil Cases	Criminal Cases	Total
1	Principal District & Sessions Judge	110	80	190
2	Add. District & Sessions Judge	8	294	302
3.	Chief Judicial Magistrate	39	109	148
4.	Spl. Mobile Magistrate	27	106	133
5.	Munsiff	46	152	198
6.	Dist. Mobile Magistrate	0	0	0
<b>Grand Total of Undated Cases</b>				<b>971</b>

Hence Report is submitted for your kind perusal and necessary action.

Yours faithfully  
  
(Tajher Bashir)  
System Officer,  
e-Court, Anantnag